

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4861
ANSWERED ON:12.08.2014
GRANTS TO NGOS
Ahir Shri Hansraj Gangaram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the criteria being followed by the Government for recognition and providing financial assistance to various Non-Governmental Organisations (NGOs) working for the welfare of Scheduled Castes and Other Backward Classes;
- (b) the details of NGOs who received financial assistance during the last three years and the current year, State-wise;
- (c) whether the Government proposes to increase the grants being provided to these NGOs; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

- (a) Voluntary organisation eligible for financial assistance should be registered for at least three years and should be running the project for at least two years. The proposal should be recommended by State Government's Grant-in-aid Committee alongwith the complete documents of the project.
- (b): The number of NGOs and funds released to them, State-wise during the last three years and current year upto 31.07.2014 are as per Annexure-I & II.
- (c) & (d): From the FY 2014-15, the financial norms for assistance under the scheme of Grant- in-aid to Voluntary Organisations working for Scheduled Castes, have been increased generally by 100%.